

(2012) 02 MAD CK 0204

In the Madras High Court

Case No : Writ Petition No. 4229 of 2012

M. Samiappan

APPELLANT

Vs

The District Collector Tiruppur District Tiruppur and The
Assistant Director Mines and Minerals Collectorate, Tiruppur

RESPONDENT

Date of Decision : 24-02-2012

Acts Referred:

Citation : (2012) 02 MAD CK 0204

Hon'ble Judges : M. Jaichandren, J

Bench : Single Bench

Advocate : K. Kalyanasundaram, for the Appellant; M.L. Mahendran, G.A. for R1 and R2, for the Respondent

Judgement

M. Jaichandren

1. Mr. M.L. Mahendran, the learned Government Advocate, takes notice for the first respondent and the second respondent.
2. The learned counsel appearing on behalf of the petitioner had submitted that it would suffice, if the first respondent is directed to dispose of the representation, dated 25.05.2011, on merits and in accordance with law, within a specified period.
3. The learned Government Advocate appearing on behalf of the first and the second respondent, has no objection for such an order being passed by this Court.
4. In view of the submissions made by the learned counsels appearing on either side, the first respondent is directed to dispose of the representation, dated 25.05.2011, on merits and in accordance with law, after affording an opportunity of hearing to the petitioner, as well as the third respondent, as expeditiously as possible, not later than four weeks from the date of receipt of a copy of this order. The petitioner is directed to furnish a copy of the representation, dated

25.05.2011, to the first respondent, along with a copy of this order. However, it is made clear that this Court, by this order, has not expressed any opinion on the merits of the matter.

5. Accordingly, the writ petition is disposed of, with the above directions. No costs.